

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 202
IB/193/ND/2024

IN THE MATTER OF:

Technicolour Dream Pants Private Limited ... Applicant

Under Section 10 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 24.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Utkarsh Joshi, Ms. Anjali Menon, Ads.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Utkarsh Joshi, Learned Counsel for the applicant is present and made submissions. Issue notice to the respondent by way of registered post, speed post, email etc., returnable by 22.05.2024. Let steps be taken within three days and file proof of service. On receipt of the copy of the application, respondent is directed to file reply, within one week, with a copy in advance to the other side. Rejoinder, if any, be filed within a week. with a copy in advance to the other side. List on 22.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)